- (c) whether their salary is fixed on the basis of last pay drawn by them during their service period or concerned department can arbitrarily fix their salary; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) General Financial Rules, 2005 envisage hiring of external professional, consultancy firms or consultants in the Ministries or Departments of the Government of India for a specific job which is well defined in terms of content and time frame for its completion or outsourcing certain services. Provisions in this regard are contained in Rules 163 to 185 of Chapter 6 of the General Financial Rules, 2005. Consultants are not appointed to fill up vacant posts.

(b) to (d) Government of India has not issued any instructions relating to fixation of salary of Consultants or appointment of retired officers as consultant.

Discrimination in promotion

2539. SHRI V. HANUMANTHA RAO: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that officers belonging to reserved categories are being discriminated in promotions/appointments;
- (b) if so, the list of such grievance cases pending in Department of Personnel and Training; and
- (c) the measures being taken to protect the interests of affected officials of reserved categories?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir.

- (b) No grievance case in respect of discrimination to reserved category officials in promotions/appointments, is pending.
- (c) Various concessions like relaxation in upper age limit, more number of chances to appear at competitive examinations, relaxed standards of evaluation, reservation in services etc., are given to reserved category candidates so as to protect their interest.

Child prostitution in India

2540. DR. JANARDHAN WAGHMARE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has expressed apprehensions that India could become hub for child prostitution of immediate corrective steps are not taken;
- (b) if so, whether in view of apprehensions expressed by the Supreme Court the Union Government proposes to take any corrective steps in this regard;

- (c) whether the Union Government proposes to seek the help of NGOs/State Governments to prevent such child trafficking etc.; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) There are some media reports mentioning that the Supreme Court has expressed concern that India could become a hub for child prostitution.

(b) to (d) As per the 7th Schedule of the Constitution of India, 'Public Order' and 'Police' are State subjects and, as such, detection, registration, investigation and prevention of crime is primarily the responsibility of the State Governments. However, the Government of India is also taking a number of measures to prevent and combat trafficking for commercial sexual exploitation in the country. The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code (IPC) prohibits trafficking in human beings, including children, and lays down penalties for trafficking. Advisories for combating trafficking have been issued on 09.09.2009 and 12.10.2011 by the Government of India to all States/Union Territories. Further, Anti Human Trafficking Units (AHTUs) have been set up to strengthen the law enforcement response to trafficking.

Also, the Government is implementing the "Ujjawala" Scheme under which financial assistance is being provided to the Non-Government Organizations (NGOs), on the recommendation of the State Government, for, *inter-alia*, prevention of trafficking through formation of community vigilance groups/adolescent groups, holding sensitization and awareness generation workshops and preparing awareness generation material.

Promotion system in Government jobs

†2541. DR. PRABHA THAKUR: Will the PRIME MINISTER be pleased to state:

- (a) whether the promotion system in Government jobs is transparent and clear;
- (b) if so, the details thereof;
- (c) whether there is a need to formulate a more effective policy in this matter by Government to save women from several types of disgrace and exploitation during their promotion;
- (d) if so, whether any form of that policy has been decided or is proposed to be decided; and
 - (e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (b) The

†Original notice of the question was received in Hindi.